

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD

Between:

O.A. NO. 705/95

Date of Order: 16.6.95

1. D.Veerabhadra Rao
2. Ch.Janakiram
3. T.Amruthalal
4. M.Sitaramaiah
5. Y.L.Prasad
6. Ch,S.S.Venkateswar Rao
7. Y.Satyanarayana
8. M.Suryanarayana
9. P.Brahmananda Rao
10. N.Ghyam Prasad
11. I.Satyanarayana
12. S.V.N.S.Sairam
13. S.Satyanarayana
14. M.Kurma Rao
15. K.Balaprasad
16. Pinni Veera Venkata Subba Rao

...Applicants

And

1. The Superintendent of Post Offices,  
Kakinada Division, Kakinada, E.G.District.
2. The Superintendent, R.M.S., Visakhapatnam.
3. Senior Superintendent of Post Offices,  
Bhimavaram Division, Bhimavaram, E.G.District.
4. The Post Master General, Visakhapatnam.
5. The Post Master General, Vijayawada.
6. The Chief Post Master General,  
Andhra Pradesh, Hyderabad.
7. Director General (Postal), C.G.O.Complex,  
New Delhi.

...Respondents.

Counsel for the Applicants : Mr.N.Saida Rao

Counsel for the Respondents : Mr.N.V.Ramana, Addl.cGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

O.A.705/95.

Dt. of Decision : 16-06-95.

**ORDER**

1. As per Hon'ble Shri A.B. Gerthi, Member (Admn.) {

All the applicants were appointed as Reserved Trained Pool/Short Duty Postal Assistants and were later on regularised as Postal Assistants. Their claim in this OA is for a direction to the respondents to pay them Productivity Linked Bonus (PL Bonus) for the period that they had worked as RTP/SDPA.

2. Heard learned counsel for both the parties.

Shri N. Saide Rao, learned counsel for the applicants has drawn my attention to the judgement of the Ernakulam Bench in O.A.No.171/89 dated 18-06-1990. The applicants therein were also similarly situated as the applicants herein. The OA.No.171/89 on the file of Ernakulam Bench was decided based on the decision in O.A.No.612/89 on the file of the same Bench. The ratio in that judgement was that no distinction can be made between an RTP worker and a Casual Labourer in granting Productivity Linked Bonus. It was further held in that OA that RTP candidates like Casual Labourers are entitled to Productivity Linked Bonus if they have put in 240 days of service each year ending 31st March for three years or more. It was further held in that OA that amount of Productivity Linked Bonus would be based on their average ~~monthly~~ emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

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3. Similar order was passed by this Bench of the Tribunal in OA.No.1423/94 and some other OAs. As the applicants herein are in the same situation as the applicants in O.A.No.171/89 decided by the Ernakulam Bench and O.A.No. 1423/94 decided by this Bench of the Tribunal, we see no reason in not extending to the applicants the same benefits as were given to the applicants in the afore-stated OAs.

4. In the result, this OA is allowed with a direction to the respondents to grant the applicants the same benefits, as were given in the afore-stated OAs. The above directions should be completed within a period of three months from the date of communication of this order. No costs.

*Anirudh*  
(A.B. Gorthi)  
Member (Admn.)

Dated : The 16th June 1995.  
(Dictated in Open Court)

*Anil Kumar*  
DEPUTY REGISTRAR (J)

To

1. The Superintendent of Post Offices, Kakinada Division, Kakinada, E.G.District.
2. The Superintendent, R.M.S., Visakhapatnam.
3. Senior Superintendent of Post Offices, Bhimavaram Division, Bhimavaram, W.G.Dist.
4. The Post Master General, Visakhapatnam.
5. The Post Master General, Vijayawada.
6. The Chief Post Master General, Andhra Pradesh, Hyderabad.
7. Director General, (Postal), C.G.O.Complex, New Delhi.
8. One copy to Mr. M.N. Saida Rao, Advocate, 15-H, G.P.R.A. Quarters, Gachibowli, Hyderabad.
9. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyderabad.
10. One copy to Library, CAT, Hyderabad.
11. One spare copy.

YLKR

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

Stencl  
R 22/6/95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.NARIDASAN MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI MEMBER (A)

DATED 16.6.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 705/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLR

